GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1579 ANSWERED ON:22.03.2012 DUES UNDER MGNREGS Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Gandhi Smt. Maneka Sanjay;Panda Shri Prabodh;Paranjpe Shri Anand Prakash;Thamaraiselvan Shri R.;Yadav Shri Ranjan Prasad

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the amount overdue to workers including Unemployment Allowance under Mahatma Gandhi National Rural Employment Guarantee Scheme during each of the last three years and the current year separately and State-wise;

(b) the number of days for which the Unemployment Allowance is due during the said period, State-wise;

(c) whether the Government has taken any steps to release the said dues;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a)& (b): The provisions in Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are effected through Schemes to be formulated by States under Section 4(1) of the Act. All State Governments are required to make wage payments including payment of unemployment allowance to the beneficiaries in accordance with the provisions of MGNREG Act. Payment of unemployment allowance to entitled MGNREGA applicants is a legal requirement as per various provisions in the Act. As per Section 7(3) to 7 (6) of the Act, liability for payment of unemployment allowance is on the concerned State Government and it is to be sanctioned and disbursed by the Programme Officer or such local authority as the State Governments may notify. Payment of unemployment allowance shall be made not later than 15 days from the date on which it becomes due and the procedure for payment of unemployment allowance is to be prescribed by the State Governments. Information regarding number of days for which unemployment allowance was due under MGNREGA in the States/UTs prior to 2010-11 is not available. From the year 2010-11 details of number of days for which unemployment allowance has been due in the States/UTs as reported in the Management Information System (MIS) is given in Annexure.

(c) to (e): As per the provisions of section 22 (2), the State Governments are required to meet the cost of unemployment allowance payable under their respective schemes. The States/UTs have been advised from time to time to comply with the provisions in the Act regarding payment of unemployment allowance to entitled workers following the same pattern as the payment of wages.